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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2349/99

New Delhi this the 29th day of November, 2000

HON'BLE MR. S.R. ADIGE, VICE-CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Lalit Dogra
S/o Shri S.K. Dogra,
Resident of Suite No. 24-25,
Western Court Hostel,
Janpath,
New Delhi-110001

-Applicant

(By Advocate: Shri B.B. Raval)

Versus .

1. Union of India
Through the Secretary,
Ministry of Urban Affairs Development,
Government of India,
Nirman Bhawan,
New Delhi.
2. The Secretary,
Ministry of Finance,
Government of India,
North Block,
New Delhi-110011
3. The Secretary,
Union Public Service Commission,
Dholpur House,
Shahjehan Road,
New Delhi-110011.
4. The Director of Estates,
Directorate of Estates,
Nirman Bhawan,
New Delhi-110001

-Respondents

(By Advocate: Shri Rajeev Bansal)

ORDER

Hon'ble Shri S.R. Adige, VC(A)

Applicant seeks initial placement in the scale of
Rs. 1640-2900 & then in the revised scale of Rs.
2500-4000, and then replacement scale of Rs. 8000-13500
w.e.f. 1.1.96.

2. Heard both parties.

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3. Respondents advertised the post of Chief Superintendent of Government Hostel (Rs. 1640-2900) in the Newspaper dated 10.10.87 in response to which applicant submitted the application and was selected. The offer of appointment was issued to him on 16.3.88 (Annexure A-4) in which the post was stated to be on the scale of Rs. 1640-2900. Respondents contend that the scale of the post was wrongly shown as Rs. 1640-2900 and should actually have been Rs. 1600-2660. They requested UPSC to rectify the mistake vide letter dated 4.4.88 (Annexure R-3) but in reply dated 21.4.88 (Annexure R-4) UPSC intimated that recruitment action was already over and suggested that correct pay scale attached to the posts might be intimated to the candidates and revised acceptance sought. Accordingly by letter dated 25.4.88 (Annexure R-5) applicant was informed of the correct scale of pay and his acceptance of the revised scale of pay was sought.

4. Applicant in his letter dated 25.4.88 (Annexure R-6) conveyed his acceptance to the pay scale of Rs. 1600-2660 and joined the post on 29.4.88 (Annexure R-7) and the appointment order was issued on 29.4.88 with the correct pay scale of Rs. 1600-2660.

5. Respondents themselves state that on 9.9.97 applicant submitted a representation for grant of pay of Rs. 2500-4000 to be considered by the Fast Track Committee of the 5th Pay Commission and the same was forwarded to the Secretary of the Committee on 19.9.97 by the answering respondents but the Fast Track Committee has not taken any decision on the representation so far.

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(3)

6. We dispose of this OA with a direction to respondents to ~~secure~~ the decision of the Fast Track Committee and communicate the same to applicant within three months from the date of receipt of a copy of this order. In any case, a suitable reply should be given to applicant ^{within} ~~in~~ response to his representation ~~in~~ the aforesaid period. If any grievance still survives, it will be open to applicant to agitate the same in accordance with law if so advised.

7. The OA is disposed of in terms of para-6 above.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

(S.R. Adige)
Vice-Chairman (A)

cc.